

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 528/GT/2020

Subject : Petition for revision of tariff for the period from 1.4.2014 to 31.3.2019 after truing up exercise in respect of NTPL (1000 MW) Coal based Thermal Power Station.

Petition No. 254/GT/2020

Subject : Petition for approval of tariff of NTPL (1000 MW) Coal based Thermal Power Station for the period from 1.4.2019 to 31.3.2024.

Petitioner : NLC Tamil Nadu Power Limited

Respondents : TANGEDCO and 14 Ors.

Date of Hearing : **6.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Surbhi Kapoor, Advocate, NTPL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

Since the orders in these Petitions (which were reserved on 2.11.2022) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned counsel for the Petitioner submitted that since the pleadings and arguments have been completed, the Commission may reserve its order in the Petition. However, she submitted that if any other clarification/additional information is required, the Petitioner will furnish the same. The learned counsel for the Respondent, while stating that orders may be reserved in the matter, prayed that time may be granted to the Respondent to file its reply, in case any additional information is filed by the Petitioner.

3. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information in Petition No.528/GT/2020 after serving a copy to the Respondents on or before **26.2.2024**:

(i) There is a mismatch in the details submitted vide Form 13D and Form 5B, since as per Form 5B (duly certified by the auditor) the total overhead is Rs. 19027.55 lakh while in Form 13D, the total IEDC is indicated as Rs. 183542.07 lakh. The Petitioner is therefore required to furnish clarification for the same along with the revised Form13D and Form 5B, if required, indicating as to whether other income has been adjusted in the capital cost



claimed in Form 5B (duly certified by the auditor) along with an editable soft copy (in excel) with linkage and formulas of the calculations with supporting documents, if any. Other forms may also be revised in case of any impact due to the revision of the abovesaid forms.

4. The Respondents may file their replies to the above by **4.3.2024** after serving a copy to the Petitioner, who may thereafter file its rejoinder, if any, till **8.3.2024**. No extension of time shall be granted for any reason.
5. Subject to the above, orders in these petitions were reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

